

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.108 - **C.P.(IB)/56(AHM)2021**

With

ITEM No. 109 - IA/217(AHM)2022

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Bhupesh Sevantilal Shah

.....Applicant

V/s

Lyka Lab Ltd

.....Respondent

**Order delivered on: 17/05/2023**

**Coram:**

Mr.Shammi Khan, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr.Jaimin Dave, Adv.

For the Respondent

:Ms.Dharmishta Raval, Adv.

**ORDER**

It is submitted by the Learned Counsel for the corporate debtor that there is a similar petition filed under Section 7 against the corporate debtor which is pending in the Ahmedabad Bench No. 2 and they have moved an application before the Hon'ble President for clubbing the two pending matters under Section 7 of IBC, 2016 against the same corporate debtor in one Bench only.

Be that as it may, list the matter on 11.07.2023.

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**